

ITEM NO.8

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15288/2014

(Arising out of impugned final judgment and order dated 29/05/2014 in WP No. 8879/2013 passed by the High Court Of Judicature at Allahabad)

SBI LIFE INSURANCE CO. LTD

Petitioner(s)

VERSUS

VIRENDRA PAL KAPOOR AND ORS

Respondent(s)

(with appln. (s) for permission to file additional documents and interim relief and office report)

WITH

SLP(C) No. 3177/2015(with Office Report)

SLP(C) No. 3174/2015(with office report)

Date : 29/07/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Hasaris Fazil, Adv.

In SLP 15288/2014 Mr. Anish Kapur, Adv.

& for respondent(s) for Ms. B. Vijayalakshmi Menon,AOR
in SLP 3177/2015

For petitioner in Mr. K. Ramamoorthy, Sr. Adv.

SLP 3174/2015 and Ms. Apurva Upmanyu, Adv.

For respondent(s) Mr. Ekansh Bansal, Adv.

In other petitions Mr. Dipak K. Nag, Adv.
for Mr. Parmanand Gaur, AOR

For Petitioner(s) Mr. Sanjay Kapur,AOR

in SLP 3177/2015

and for respondent(s)

in SLP 15288/2014

For Respondent(s) Mr. Ardhendumauli Kumar Prasad,AOR

Mr. Vijay Prakash, Adv.

for Mr. B. Krishna Prasad,AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for respondent no.1 has circulated a

letter seeking an adjournment, so as to enable him to file counter affidavit.

Prayer is allowed.

Counter affidavit be filed within four weeks from today.

Post for hearing thereafter.

(Renuka Sadana)
Court Master

(Parveen Kumar)
AR-cum-PS